
(2021) 03 SHI CK 0070

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 1415 Of 2021

Hukkam Chand

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 08-03-2021

Acts Referred:

Citation : (2021) 03 SHI CK 0070

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Onkar Jairath, Ashok Sharma, Adarsh K. Sharma, Ritta Goswami, Nand Lal Sharma, Yudhvir Singh Thakur

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. The petitioner, who is Drawing Master, working in Government High School Reur u/c Government Senior Secondary School Rewalsar, District

Mandi, upon his transfer from the present place of posting, has come up before this Court, seeking quashing of the impugned order of transfer dated

01.03.2021 (Annexure P-1).

2. Notice. Mr. Yudhvir Singh Thakur, Deputy Advocate General, appears and waives service of notice on behalf of respondents No.1 and 2-State.

3. The nature of order, we propose to pass in the present petition, requires no response.

4. Consequently, this petition is disposed of with liberty to the petitioner to make representation to the respondents No.1 and 2/competent authority

within a week, in accordance with the transfer policy. On receipt of such representation, the said respondents No.1 and 2/competent authority shall

decide the same in the light of the transfer policy occupying the field, within two weeks thereafter. Till decision of the representation, the petitioner be not relieved from his present place of posting, if not already relieved. Pending miscellaneous application(s), if any, also stand disposed of. Copy dasti.